

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A. No. 2074/94

Dated this the 31st Day of August, 1995.

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Subhash Chand,  
s/o Shri Ram Singh,  
r/o House No. F-238,  
Raj Nagar-II,  
Palam Colony,  
New Delhi

.....Applicant.

By Advocate: Ms. Sumedha Sharma.

Versus

1. Union of India through

The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Secretary,  
Railway Board,  
Rail Bhawan,  
New Delhi.

3. The Divisional Railway Manager,  
Northern Railway, Riwari Divn.  
Riwari.

By Advocate: Shri H.K. GANGWANI.

ORDER (ORAL)

By Hon'ble Mr. S.R. Adige, Member (A).

Both counsel have been heard.

2. The applicant seeks registration of his name in the Live Casual Labour Register. Admittedly, he worked as a Casual Labourer in the Northern Railway from 30.12.77 to 8.7.78. According to the respondents' reply, even this service was in broken periods, and the applicant left the job of his own free will. He never turned up for

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re-engagement, nor applied for the same. Neither did he apply for registration of his name in the Live Casual Labour Register on or before 31.3.87, nor even during the extended period till 31.1.88, and hence according to the respondents, his name cannot be entered in the Live Casual Labour Register at this stage.

3. No rejoinder has been filed by the applicant challenging these averments made by the respondents.

4. However, even if the applicant cannot be registered in the ICL Register at this stage, he like any other citizen of the country is entitled to be considered for fresh engagement as a casual worker, if and when the respondents recruit fresh casual workers, and if the applicant is otherwise eligible.

5. Accordingly, this O.A. is disposed of with a direction to the respondents that in the event the applicant makes a representation within one month from the date of receipt of a copy of this judgment, the applicant's name may be placed in the appropriate waiting list, and as and when there is a need for remploying fresh casual labour, depending upon the availability of the work, the case of the applicant may be considered strictly in his turn if he is otherwise eligible and in accordance with the relevant instructions on the subject. No costs.

*A. Vedavalli*

( DR.A. VEDAVALLI )  
MEMBER (J)

*S.R. Adige*  
( S.R. ADIGE )  
MEMBER (A)

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